

(b) and (c) Wheat and paddy are procured for Central Pool by FCI and State procuring agencies under price support scheme on voluntary basis at the support/procurement prices fixed by Government on the basis of the recommendations of Commission on Agricultural Costs & Prices (CACP). The minimum support/procurement prices of wheat and paddy are uniform throughout the country. The rice is procured from rice millers under statutory levy and the percentage of levy is fixed by each State Government after taking into account whether the State is surplus or deficit, the production trend and other relevant factors, with prior concurrence of the Central Government. The procurement prices for levy-rice are determined and fixed by Government for each State/Union Territory concerned after taking into account the support/procurement price for paddy, the statutory taxes/charges payable by rice millers on purchase of paddy, milling and other expenses and the out-turn ratio.

#### **Supply of Inferior Rice in Kerala**

4591. SHRI P. A. ANTONY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that sub-standard rice is being supplied in Kerala by Food Corporation of India recently;

(b) whether any laboratory test was conducted before releasing this rice for human consumption;

(c) whether sub-standard rice is being procured as levy rice in Punjab and other places;

(d) whether any action is being contemplated against the officials engaged in mixing quality rice with inferior rice and releasing it for human consumption; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) No, Sir.

(b) Yes, Sir.

(c) No, Sir.

(d) No, Sir as the allegation that Food Corporation of India officials are engaged in mixing good quality rice with inferior quality of rice is without any basis.

(e) Does not arise.

#### **Vegetable Oil Units in Gujarat**

4592. SHRI BALVANT MANVAR:

SHRI JAYANTILAL VIR-  
CHANDBHAI SHAH:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the number of vegetable ghee plants in Gujarat;

(b) whether a large number of them have closed down, if so, the details thereof;

(c) the reasons for their closure;

(d) how many workers have been rendered jobless due to this closure;

(e) how much investment has been rendered unproductive due to this closure; and

(f) the action being taken to revive these units?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) There are 11 vanaspati units in Gujarat State.

(b) Seven vanaspati units were partially closed from time to time in the months of July and August, 1990.

(c) The closure was due to slackness in demand of vanaspati and restricted availability of raw-material and high price thereof.

(d) According to the information available with Vanaspati Manufacturers' Association of India, the number of workers engaged by these units are 1680.

(e) and (f) Partial closure of the units at times of slackness in demand is a common phenomenon and as such it cannot be said unproductive investment.

[*Translation*]

### Revival of Closed Textile Mills

4593. SHRI MANJAY LAL:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of TEXTILES be pleased to state:

(a) the total number of closed textile mills during December, 1989.

(b) the number of sick textile mills for which efforts for reviving them were made by Government after the said period in 1990;

(c) the number of such mills out of them, where production has since been resumed in July, 1990; and

(d) the number of workers employed in these mills which have restarted production from this year?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) 124 cotton/Man-made Fibre textile mills were lying closed as on 31-12-1989, including two mills that closed during the month of December, '89.

(b) Reserve Bank of India had classified 226 cotton/Man-made Fibre Textile mills as sick as on 30-6-1988. Nodal Agency has, since January, '90, considered the cases of six textile mills that were lying closed as on 31-12-'89. Government have also set up a Board for Industrial and Financial Reconstruction to determine and enforce preventive, ameliorative and remedial measures in respect of sick industrial companies.

(c) and (d) Out of 124 mills lying closed as on 31-12-1989, 24 mills employing 14148 workers reopened during the period 1-1-1990 to 31-7-1990.

### Fake Ayurveda Colleges

4594. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that many non-recognised ayurvedic colleges are being run and providing degrees of Bachelor of Indian Medicine and Surgery;

(b) if so the details of such colleges in Uttar Pradesh and Bihar; and

(c) the steps being taken by Government to ban such colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) Yes, Sir.

(b) and (c) Advertisements on All India basis were made by the Central Council of Indian Medicine for awareness of general public so that they are not cheated by such claims. Information about Uttar Pradesh and Bihar is being collected from the State Governments and will be laid on the Table of the Sabha.

[*English*]

### Food Testing Laboratory

4595. SHRI BHABANI SHANKAR HOTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Federation of Indian Chamber of Commerce and Industry and Central Institute of Food Technology of India have set up a food testing laboratory in Delhi, if so, details thereof;

(b) whether testing facilities will be available for common food items of mass consumption to check adulteration; and

(c) what is the capacity of the laboratory and when it started functioning?